



2026:AHC:38333

**HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - A No. - 2565 of 2026**

Pradeep Kumar And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kailash Prakash Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Kailash Prakash Pandey, learned counsel for the writ petitioners and Sri Manish Kumar, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that the writ petitioners were transferred from Lalitpur to Kannuj. The writ petitioners came to be relieved on 13.10.2025 and they joined on 19.10.2025, however, the writ petitioners are not being paid the last pay certificate on the pretext that the residential accommodation so allotted by the respondents in Lalitpur has not been vacated. As per the writ petitioners, the writ petitioner no. 1 her daughter is studying in Lalitpur in Class-XII and son in class-VIII and writ petitioner no. 2's children are studying in Class-VIII and Class-V and petitioner no. 3 in Class-III. Reliance has been placed upon the circular dated 21.11.2016 as well as the decision in ***Writ-A No. 19199 of 2025 (Vijay Bahadur and 2 others Vs. State of U.P. and another)*** decided on 18.12.2025.

3. Learned Standing Counsel submits that whatever might be since there is no decision in black and white, thus, a conscious decision is to be taken by the third respondent, Superintendent of Police, Lalitpur, District Lalitpur.

4. Considering the submission so made across the bar, the writ petition stands ***disposed of*** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Superintendent of Police, Lalitpur, District Lalitpur by 27.02.2026. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of six weeks.

February 20, 2026
Ashu

(Vikas Budhwar, J.)